

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
IB-2354/ND/2019
New IA/668/2024

IN THE MATTER OF:

Noble Cooperative Bank Ltd.

Vs.

Jarvis Infratech Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 16.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Adv. Govind Bhardwaj

ORDER

New IA/668/2024:-

This is an application filed by the Liquidator in terms of Regulation 44(2) of the IBBI (Liquidation Process) Regulations, 2016 read with Section 60(5) of IBC, 2016, seeking extension of further 6 months for completion of the CIRP. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. Taking into account the facts and circumstances of the case, further extension of 6 months w.e.f 16.02.2024 is granted for completion of the liquidation process. Liquidator is directed to complete the liquidation process within the extended period. In view of this, the present application i.e. New IA/668/2024 **is disposed off.**

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)